

ITEM NO.106

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1676/2024

NISHI BHADAURIYA & ORS.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.13651/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13653/2024-EXEMPTION FROM FILING O.T.)

Date : 06-11-2024 This appeal was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE R. MAHADEVAN**

For Appellant(s) **Mr. Lok Pal Singh, Sr. Adv.
Mr. Nagendra Singh, Adv.
Mr. Surjeet Singh, Adv.
Ms. Shaifali Singh, Adv.
Mr. Akash Choudhary, Adv.
Mr. Naman Raj Singh, Adv.
Dr. Amardeep Gaur, Adv.
M/S. V. Maheshwari & Co., AOR**

For Respondent(s) **Mr. Vishnu Shankar Jain, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sarvesh Singh Baghel, Adv.
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Mani Munjal, Adv.**

**UPON hearing the counsel, the Court made the following
O R D E R**

At the request of the learned counsel appearing for the State of Uttar Pradesh, re-list in the week commencing 16.12.2024.

In the meanwhile, the State Legal Services Authority will

nominate an officer to visit petitioner no.1 and ascertain her well-being, and file a report within four weeks from the date a copy of this order is received.

Interim order to continue till the next date of hearing.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR